



2026:AHC:124604

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 5043 of 2026**

Manoj Singh

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Arpit Srivastava, Shivendra
Kumar

Counsel for Opposite Party(s) : G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant as well as Shri Amrit Raj, learned A.G.A. for the State and perused the record.

2.This application has been moved on behalf of the applicant seeking anticipatory bail in Case Crime No. 34/2025, first information report dated 23.11.2025, under Sections 319(2), 318(2), 3(5), 338, 308(6) of B.N.S., 2023 & Section 66C & 66D of the Information Technology Act, 2000, Police Station-Cyber Crime Police Station Fatehpur, District-Fatehpur, during the pendency of the trial of the case.

3. Learned counsel for the applicant submitted that the applicant is innocent and has been falsely implicated in this case. He has not committed any offence. It was further submitted that the co-accused persons, who were arrested on the spot have already been granted regular bail by this Court. The names of other co-accused were added during investigation upon the confessional statement of the arrested accused persons. One of the accused, who was implicated solely on the basis of the confessional statements of three arrested co-accused persons, have already been granted anticipatory bail by this Hon'ble Court in Criminal Misc. Anticipatory Bail Application No. 5322 of 2026, Deepak Singh

Vs. State of U.P. and Another. It is submitted that applicant is having apprehension of arrest by the police any time in the above-mentioned case, whereas there is no credible evidence against him. If the applicant is enlarged on bail, he will not misuse the liberty and will cooperate with the investigation/trial.

4. Per contra, Sri Amrit Raj, learned AGA submitted that process under Section 82 of Cr.P.C. has been issued against the applicant. Therefore, the applicant cannot claim the benefit of parity with the co-accused, Deepak Singh, who has been granted anticipatory bail by this Hon'ble Court.

5. Heard learned counsel for the parties and perused the record.

6. There is no denial that proceedings under Section 82 Cr.P.C. has been initiated against the present applicant. It is also not disputed that three persons arrested on the spot and another person Deepak Singh, who was made an accused on the confessional statements of arrested accused persons have been granted bail by this Court. On the basis of foregoing discussions, this Court is of the view that even though proceedings under Section 82 Cr.P.C. has been initiated against the present applicant, there is no legal hindrance in granting Anticipatory Bail to the present applicant.

5. Considering the settled principles of law regarding anticipatory bail, nature of accusation, role of applicant and also the fact that similarly placed co-accused have already been enlarged on anticipatory bail and all attending facts and circumstances of the case, without expressing any opinion on the merits of the case, the anticipatory bail application is allowed.

6. The applicant-**Manoj Singh** is directed to appear before the Investigating Officer/Court concerned within a period of 15 days from today alongwith a copy of this order, and shall furnish personal bond with two sureties each in the like amount

to the satisfaction of the court concerned.

The applicant shall be released on anticipatory bail till the conclusion of trial, subject to the following conditions:-

(i) The applicant shall make himself available before the Investigating Officer/Court concerned on the date fixed in the matter and will cooperate in the investigation/trial.

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police office.

(iii) The applicant shall not leave India without the previous permission of the Court and if he has passport, the same shall be deposited by him before the S.S.P./S.P. Concerned.

7. In case of breach of any of the above conditions, the court concerned shall be at liberty to take appropriate coercive action for appearance of the accused or to cancel the bail granted. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

June 1, 2026

Neetu

(Anil Kumar-X,J.)